ENTREPRENEURSHIP AND TECHNOLOGY: FUTURE TRENDS

CALL FOR PAPERS

VIRTUAL NATIONAL SEMINAR In order to make India a nucleus for innovation and entrepreneurship, the resolve of the current 'Make in India' policy of the Government insists that the structure of strong and self-sufficient India lay on five pillars, namely, the economy which brings quantum leap, not mere incremental change, modern infrastructure, advanced technology driven systems, skilled and vibrant demography and optimal demand-supply chains. Each and every stakeholder in the supply chains is to be empowered and strengthened. Consequently, multiple economic and legal issues have emerged such as reforms or restructuring in laws and practices relating to innovation and technology, investment and infrastructure, labour and liquidity, public-private partnership and single window clearance systems which need attention of the political, economic as well as the legal fraternity.

Technology refers to making, modification and usage of tools, machines, and equipments to solve problems or to produce specific results or to handle an input-output relation. Inventors make scientific inventions and the task of innovators is to translate the invention or idea into goods or service that creates value or for which customers will pay. Then set in train is the job of entrepreneurs who create businesses. Entrepreneurs develop business plans, employ human recourses, arrange finance and material resources, provide leadership and take up responsibility for a venture's success or failure. Entrepreneurial process requires an efficient entrepreneurship ecosystem based on sound laws and policies, start-ups, skilled workforce, sufficient capital, low cost debt-capital, modern infrastructure, advanced technology, marketing services and global competitiveness.

Development, use and timely replacement of technology will be the prerequisite for successful future entrepreneurship. However, technology poses many kinds of threats as well. There will be a need of integration of technological, legal, business and academic institutions to provide solutions to problems created by advanced technology. Interpolating on the future of automated and autonomous technology, the European Parliamentary Research Service has stated that, "robotics and artificial intelligence technologies can be extremely beneficial from an economic and social point of view and are already being used in areas such as healthcare for instance, to find effective treatments for cancer and transport, to predict traffic conditions and guide autonomous vehicles, or to efficiently manage energy and water consumption. Al increasingly affects our daily lives, and its

potential range of application is so broad that it is sometimes referred to as the fourth industrial revolution". Along with the opportunities, the automated and autonomous technology also poses some threats such as lack of reliability, transparency, discrimination, legal jurisdiction issues and technological unemployment.

The digital platforms have transformed business models, strengthened connectivity and changed lifestyles. However, looking to the dark side of the 'virtual world', the legal and ethical issues such as protection from cyber attacks, identity theft, unlawful data mining, unlawful block chains, morphing, cyber- squatting, breach of privacy, violation of consumer rights, abuse of dominance etc. have cropped up. These are counter-productive entrepreneurship. Law and practices have to provide solutions to these problems. Wrongfully, the role of law is sometimes undermined in the name of over-regulation leading to de-motivation in the entrepreneurship and investment. It is a debatable issue; yet one cannot deny that for any business to be successful, the trust of the people inside and outside the organisation is very important. For example in technology area, law can play good role by securing development and use of technology for positive purposes. It will assure the scientists that they are moving in the right direction and their investments are secure as they have followed legal and ethical standards. Public will also gain trust in new technologies when Government sets up adequate standards of regulation or ethical control.

For an efficient entrepreneurial ecosystem, India also needs to create a robust system of channelization of huge capital from foreign entities as well as from domestic capital market and to create a world class infrastructure to attract investors. It needs transformation in capital market regulation, financial and tax systems, land acquisition and development, agricultural sector, labour regulations, corporate laws, local permits and licensing etc. At the very same time, it is interesting to see how India manages to fulfil her obligations under international law, the free trade pacts under WTO regime and environment emission reductions treaties, in particular.

Emphasizing candidly, how to create a global standard entrepreneurial ecosystem in the light of 'Make in India' policy, how to meet the challenges of technological society, its future trends and resulting economic and legal issues are the centre point of debate in the seminar. The seminar seeks to provide a platform to the vibrant thought processes of academicians, researchers, practitioners, industry leaders and other important stakeholders in creating better understanding of the issues, sharing experiences and culminating into fruitful suggestions which will serve as a guide to the Governance system, business community, legal regime and society at large.

Date of the Seminar

November 27th, 2020

Theme and Sub-Themes

FNTREPRENEURSHIP AND TECHNOLOGY: FUTURE TRENDS

Sub-Themes:

Entrepreneurship and Capital

- Efficient and transparent domestic financial and capital market regulation system.
- Foreign Direct Investment (FDI) norms, foreign investors' immigration and residency, foreign funded home-grown entities, global lending, contract manufacturing etc.
- MSME sector.

Entrepreneurship and Human Resource

- Skill development, mobility of labour and outsourcing.
- Fair wage, statutory and universal minimum wage and viable social security system for labour in unorganised sector.
- Gig work, legal protection to labour engaged in gig economy such as on demand work or crowd work, technological unemployment.
- Flexibility in labour legislations and inclusive growth.

Entrepreneurship and Infrastructure

- 'Make in India' Policy- constituents, required infrastructure and implications.
- Industrial and urban infrastructure development, industrial corridors and smart cities.
- Land acquisition, land development and planning, start-up initiatives and innovation.
- Intellectual property rights, contract research issues and technology transfer agreements.
- 'Ease of Doing Business'- Corporate law transformation, tax reforms, agricultural supply chain reforms, de-licensing and de-regulation and single-window information and clearance systems.
- Obligations under free trade agreements and environment protection
- Sustainable entrepreneurship vis-a-vis Covid-19.

Entrepreneurship and Technology-Utility, Sustainability and Regulation

- Internet and digitalisation, robotics and artificial intelligence, algorithmic management, big data, 3D printing, 5G services, virtual presence, people analytics etc.
- Environmental sustainability and climate change technologies.
- Dual use technologies such as unmanned aerial vehicles, atomic energy, remote sensing and nano-technology.
- Identity theft, unlawful data mining, block chains, morphing, cyber-squatting.
- Data management vis-a-vis right to privacy and consumer rights, abuse of dominance and anti-competitive agreements by high tech giant corporations.
- Liability of developer of new technology.
- Use of technology in legal system- smart contracts, legal research and advocacy, evidence and decision making.
- E-Commerce and E-Governance.

Any other topic may also be considered provided it relates to the nucleus of the seminar theme.

Call for Papers

Research papers are invited from the academicians, researchers, industry leaders, practitioners and students on the seminar theme. Only single authored quality papers shall be allowed for presentation. The research papers should concretely focus on the core concept, issues and suggestions. The authors are advised to limit the PPT presentation to 5 slides at the maximum. The authors shall be issued an E-Certificate for presentation.

Submission Guidelines for Abstract and Full Paper

- An abstract of 250-300 words accompanied by details of the author containing his/her email ID, contact number and postal address should be sent.
- The paper should be single authored.
- The full paper should be between 2000-2500 words.
- Mentioning the sub-theme is mandatory.
- It must be typed in Times New Roman font size 12 on A4 size paper with 1.5" margin on all sides with 1.5 line spacing using MS Word. 20th Blue Book citation pattern must be strictly adhered to while submitting the abstracts and full paper.

Submission Procedure

All the abstracts and full papers shall be sent to the ailnationalseminar2020@gmail.com

Registration and Fee from the Participants

• Rs. 500 for each participant.

Registration fee must be sent via NEFT Payment which can be accessed by the link which shall be available on the Institute's website.

Important Dates

- Last date of submission of abstract: November 1st, 2020.
- Date of intimation of acceptance of abstract on or before: November 5th, 2020.
- Last Date for submission of full paper along with registration form and fee: November 15th, 2020.

Organising Committee Chief Convenor

Dr. Tejinder Kaur Principal, Army Institute of Law, Mohali.

Seminar Convenor

Dr. Bhupinder Kaur Assistant Professor of Law Army Institute of Law, Mohali

Ph: 9646452826

Email: dr.bhupinderkaur19@gmail.com

Student Convenor

Mr. Aaryan

Ph. 9915070765

Mr. Prabhav Pandey

Ph. 6264788202

ARMY INSTITUTE OF LAW

MOHALI

VIRTUAL NATIONAL SEMINAR

ON

"ENTREPRENEURSHIP AND TECHNOLOGY: FUTURE TRENDS"

27TH NOVEMBER 2020

REGISTRATION FORM

(TO BE FILLED IN BLOCK LETTERS)

1.	Name:
	Designation:
3.	Institution:
4.	Category: (Kindly put a tick)
	StudentResearch ScholarAcademicianPractitioner
5.	Contact Numbers:
6.	E-mail Id:
7.	Title of the Research Paper:
8.	Sub-Theme:
9.	Registration Fee Details:
	NEFT NoDate:Amount: